

Central Administrative Tribunal, Principal Bench

Original Application No.1734 of 2000

New Delhi, this the 5th day of July, 2001

Hon'ble Mr. Kuldip Singh, Member (J)
Hon'ble Mr. M.P. Singh, Member (A)

Hari Ram Meena s/o Sh. Thandi Ram Meena
R/o 2129, Gali Rai Bhadur, Katra Khusal Rai
Chandni Chowk, Gali No. 6
Delhi

- Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the General Manager
Northern Railway, Baroda House
New Delhi

2. The Chief Mechanical Engineer
Northern Railway, Head Quarter
Baroda House, New Delhi

3. Addl. Divisional Railway Manager
Northern Railway, Firozepur Division
Firozepur

4. Sr. Divisional Mechanical Engineer
Northern Railway, Firozepur
DRM Office, Firozepur

- Respondents

(By Advocate - None)

O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (J)

This OA has been filed by the applicant under Section 19 of the Administrative Tribunals Act challenging the appellate order whereby the punishment order passed by the disciplinary authority has been upheld. The applicant has pleaded that he has filed a revision petition which has not yet been decided and it is so admitted by the respondents in para 4.12 of their reply.

2. Under these circumstances, this OA can be disposed of with a direction to respondents to decide the revision petition of the applicant within a fixed time limit. Accordingly, we dispose of this OA with a direction

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to respondents that they shall pass a detailed, speaking and reasoned order on the applicant's revision petition within a period of three months from the date of receipt of a copy of this order. If any grievance still survives, the applicant will be at liberty to file a fresh OA in accordance with law, if so advised. No costs.

M.P. Singh
(M.P. Singh)
Member(A)

Kuldip Singh
(Kuldip Singh)
Member(J)

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